

MONDAY, JANUARY 10, 2022

4

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF S.B. ISPAT (INDIA) PRIVATE LIMITED (UNDER CIRP)	
RELEVANT PARTICULARS	
1. Name of corporate debtor	S.B. ISPAT (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	14th August, 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106WB2007PTC117835
5. Address of the registered office and principal office (if any) of corporate debtor	10/27, Guha Road, P.O. - Ghosuri, Howrah-711107, West Bengal
6. Insolvency commencement date in respect of corporate debtor	07th January, 2022 Date of Service of order to IRP- 08th January, 2022
7. Estimated date of closure of insolvency resolution process	06th July, 2022 (180th day from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Nitin Daga Reg. No.: IBBI/IPA-001/IP-P02213/2020-2021/13405
9. Address and e-mail of the interim resolution professional, as registered with the Board	Nitin Daga Avani Oxford-II, Block-1, Flat-1B, 136 Jessore Road, Kolkata-700055 E-mail: daga.nitin.cs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Nitin Daga 125-A Metropolitan Co-operative Housing Society, 3rd Floor, Kolkata-700105 E-mail: cirp.sbispate@gmail.com
11. Last date for submission of claims	21st January, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	None, Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Download the relevant forms from: https://www.ibbi.gov.in/home/downloads b. None, Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **S.B. Ispat (India) Private Limited** on **07th January, 2022**.
The creditors of **S.B. Ispat (India) Private Limited** are hereby called upon to submit their claims with proof on or before **21st January, 2022** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Nitin Daga

Date : 10.01.2022
Place : Kolkata

Interim Resolution Professional for S.B. Ispat (India) Private Limited
Reg. No.: IBBI/IPA-001/IP-P02213/2020-2021/13405

তাজকাল

কলকাতা ২৫ পৌষ ১৪২৮ সোমবার ১০ জানুয়ারি ২০২২ শহর সংস্করণ * ৪.০০ টাকা ৮ পাতা

পশ্চিম

ফর্ম 'এ' প্রকাশ্য বিজ্ঞপ্তি [ইনসলভেন্সি অ্যান্ড ব্যালক্লোজার বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পারসনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে] এস বি ইম্পাত (ইন্ডিয়া) প্রাইভেট লিমিটেড (সিআইআরপি-এর অধীনে)-এর স্বগদাতাগণের অবগতির জন্য	
প্রয়োজনীয় তথ্যাবলি	
১. কর্পোরেট স্বগদাতার নাম	এস বি ইম্পাত (ইন্ডিয়া) প্রাইভেট লিমিটেড
২. কর্পোরেট স্বগদাতার প্রতিষ্ঠার তারিখ	১৪ আগস্ট, ২০০৭
৩. যে কর্তৃপক্ষের অধীনে এই কর্পোরেট স্বগদাতা প্রতিষ্ঠিত/নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪. কর্পোরেট স্বগদাতার কর্পোরেট আইডেন্টিটি নম্বর/লিমিটেড লায়ালিটি আইডেন্টিফিকেশন নম্বর	U27106WB2007PTC117835
৫. কর্পোরেট স্বগদাতার রেজিস্টার অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	১০/২৭, গুহ রোড, পোঃ অঃ- ঘুসুড়ি, হাওড়া-৭১১১০৭, পশ্চিমবঙ্গ।
৬. কর্পোরেট স্বগদাতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরু তারিখ	৭ জানুয়ারি, ২০২২ আইআরপি-এর প্রতি আদেশ পরিবেষিত হওয়ার তারিখ: ৮ জানুয়ারি, ২০২২
৭. ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	৬ জুলাই, ২০২২ (ইনসলভেন্সি শুরু তারিখ থেকে ১৮০তম দিন)
৮. ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	নাম: নীতিন দাগা রেজিস্ট্রেশন নম্বর: IBBI/PA-00/IP-P02213/2020-2021/13405
৯. বোর্ডের কাছে নিবন্ধন অনুযায়ী ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	নীতিন দাগা অবনী অফিস-II, ব্লক ১, ফ্ল্যাট নং ১বি, ১৩৬, যশোর রোড, কলকাতা-৭০০০৫৫ ই-মেল: daga.nitin.cs@gmail.com
১০. ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগের ঠিকানা এবং ই-মেল আইডি	নীতিন দাগা, ১২৫-এ, মেট্রোপলিটান কো-অপারেটিভ হাউজিং সোসাইটি, চতুর্থ তল, কলকাতা-৭০০১০৫ ই-মেল: cirp.sbispatt@gmail.com
১১. দাবি জমা দেওয়ার শেষ তারিখ	২১ জানুয়ারি, ২০২২
১২. ২১ নং ধারার (৬এ) নং উপধারার ক্রম 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত স্বগদাতাদের (যদি থাকে) শ্রেণিবিভাগ	নেই, প্রযোজ্য নয়।
১৩. কোনও শ্রেণিতে স্বগদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াকর্মী হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	নেই, প্রযোজ্য নয়।
১৪. (ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে:	ক) প্রাসঙ্গিক ফর্মগুলি এখান থেকে ডাউনলোড করবেন: https://ibbi.gov.in/downloads খ) নেই, প্রযোজ্য নয়
এতদ্বারা এই নোটিস জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইবুনাল, কলকাতা বেঞ্চ ৭ জানুয়ারি, ২০২২ তারিখে এস বি ইম্পাত (ইন্ডিয়া) প্রাইভেট লিমিটেড-এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরু আদেশ জারি করেছে। এতদ্বারা এস বি ইম্পাত (ইন্ডিয়া) প্রাইভেট লিমিটেড-এর স্বগদাতাদের ওপরের টেবিলে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনাল-এর কাছে ২১ জানুয়ারি, ২০২২ বা তার আগে তাদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে। ওপরের টেবিলে ক্রম নং ১২-তে উল্লিখিত শ্রেণিভুক্ত কোনও আর্থিক স্বগদাতা ওপরের ক্রম নং ১৩-তে উল্লিখিত প্রযোজ্য শ্রেণি (শ্রেণি নির্ধারণ করতে হবে) [এক্ষেত্রে প্রযোজ্য নয়] অনুযায়ী অনুমোদিত প্রতিনিধি হিসেবে বেছে নেওয়ার যোগ্য তিনজন ইন্টেরিম রেজোলিউশন প্রোফেশনালের মধ্যে থেকে একজনকে বেছে নিয়ে নিজেদের পছন্দ ফর্ম 'সিএ'-তে উল্লেখ করতে পারবেন। দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।	
স্বাক্ষর- নীতিন দাগা তারিখ: ১০.০১.২০২২ স্থান: কলকাতা	
এস বি ইম্পাত (ইন্ডিয়া) প্রাঃ লিঃ-এর জন্য ইন্টেরিম রেজোলিউশন প্রোফেশনাল রেজিঃ নং: IBBI/PA-00/IP-P02213/2020-2021/13405	

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF S.B. ISPAT (INDIA) PRIVATE LIMITED (UNDER CIRP)	
RELEVANT PARTICULARS	
1. Name of corporate debtor	S.B. ISPAT (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	14th August, 2007
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106WB2007PTC117835
5. Address of the registered office and principal office (if any) of corporate debtor	10/27, Guha Road, P.O. - Ghusrui, Howrah-711107, West Bengal
6. Insolvency commencement date in respect of corporate debtor	07th January, 2022 Date of Service of order to IRP- 08th January 2022
7. Estimated date of closure of insolvency resolution process	08th July, 2022 (180th day from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Nitin Daga Reg. No.: IBBI/IPA-001/IP-P02213/2020-2021/13405
9. Address and e-mail of the interim resolution professional, as registered with the Board	Nitin Daga Avani Oxford-II, Block-1, Flat-1B, 136 Jessore Road, Kolkata-700055 E-mail: daga.nitin.cs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Nitin Daga 125-A Metropolitan Co-operative Housing Society, 3rd Floor, Kolkata-700105 E-mail: cirp.sbispat@gmail.com
11. Last date for submission of claims	21st January, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	None, Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Download the relevant forms from: https://www.ibbi.gov.in/home/downloads b. None, Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the S.B. Ispat (India) Private Limited on 07th January, 2022.

The creditors of S.B. Ispat (India) Private Limited are hereby called upon to submit their claims with proof on or before 21st January, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


 Nitin Daga

Date : 10.01.2022
 Place : Kolkata

Interim Resolution Professional for S.B. Ispat (India) Private Limited
 Reg. No.: IBBI/IPA-001/IP-P02213/2020-2021/13405

